

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

**The Consultant (Judicial),  
Hon'ble National Green Tribunal, (P.B)  
New Delhi.**

No. JKPCC/NGT/OA 475-2024/ 3874-75

Dt. 17-10-2024.

**Sub: - Report on behalf of Jammu and Kashmir Pollution Control Committee in pursuant to Hon'ble National Green Tribunal Notice dated 27-07-2024 passed in OA No. 475 of 2024 titled "Mountains of plastic are choking The Himalayan States".**

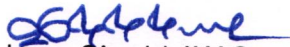
Sir,

In compliance to the Hon'ble National Green Tribunal **Order dated 27-07-2024 passed in OA No. 475 of 2024 titled "Mountains of plastic are choking The Himalayan States"**, the Report of J&K Pollution Control Committee is submitted herewith.

It is therefore, requested that the report may kindly be taken on record and placed before the Hon'ble National Green Tribunal for consideration.

Yours faithfully,

Encl: (As above)

  
(Ghansham Singh) JKAS  
Member Secretary 17.X.24  
JKPCC, Jammu

**Copy to the: -**

1. Sh. G.M Kawoosa, Additional Standing Counsel, Supreme Court of India / Hon'ble NGT New Delhi, for information and necessary action. This is in reference to Govt. of J&K Order No. 15387-JK(LD) of 2024 Dated 03-09-2024.

**489**  
**Before the Hon'ble National Green Tribunal**  
**Principal Bench, New Delhi**

Original Application No. **475 of 2024**

**IN THE MATTER OF**

**“Mountains of plastic are choking The  
Himalayan States”**

**Report on behalf of Jammu and Kashmir Pollution Control Committee pursuant to Hon'ble National Green Tribunal Notice dated 27-07-2024 passed in OA No. 475 of 2024 titled “Mountains of plastic are choking The Himalayan States”.**

**Background:**

That the Hon'ble National Green Tribunal vide Notice dated **27-07-2024 in OA No. 475 of 2024** directed as follows:-

*“The news item relates to the deposition and accumulation of micro plastic in the Himalayan Mountains, rivers, lakes and streams. As per news article, these micro plastics can be trapped in glaciers for a long time and released into rivers during snow melting. The article states that unscientific plastic disposal is causing soil and water pollution in the Indian Himalayan Region and impacting its biodiversity, which is having an adverse impact on the fresh water sources that communities downstream depend on. As per the news item, rapid and unplanned urbanization and changing production and consumption patterns are allegedly responsible for the plastic waste crisis in the Indian Himalayan Region. The article further states that a quantum jump in tourist footfall is another reason for exacerbation of the problem. As per the Himalayan Cleanup waste audit in 2022, 92.7% of trash was plastic with 72% of waste being non recyclable plastic. The news item states that India has one of the highest mismanaged waste index (MWI), at 98.55%, in the world India is at 4th position. MWI is the gap in waste management capacity and plastic consumption. It further claims that India is merely recycling 12% of its plastic waste (through mechanical recycling).”*

*“The news item raises substantial issue relating to compliance of the environmental norms and implementation of the provisions of scheduled enactment.”*



**Status Report:**

In compliance to the directions of Hon'ble NGT dated **12-07-2024** in **OA No. 475 of 2024**, the report of the J&K Pollution Control Committee is as follows:

- Directions were issued under Section- 5 of the Environment (P) Act, 1986 to respective Local Bodies / Municipal Corporations regarding characterization and assessment of plastic waste & implementation of SOPs finalized by CPCB for assessment & Characterization of plastic waste. The Details are as under:

Local Body / Corporation	No. & Date	Annexure
Srinagar Municipal Corporation	i)JKPCC/T/C/2024/294-97 dated 16.07.2024 ii)JKPCC/Sc./OA-475/2024/672 dated 16.08.2024	1
Director Local Bodies, Jammu	i) JKPCC/T/C/2024/302-05 dated 16.07.2024 ii) JKPCC/Sc./OA-475/2024/671 dated 16.08.2024 iii)JKPCC/Sc./OA-475/2024/1021 dated 18.09.2024	2
Director Local Bodies, Kashmir	i)JKPCC/T/C/2024/306-09 dated 16.07.2024 ii) JKPCC/Sc./OA-475/2024/670 dated 16.08.2024 iii)JKPCC/Sc./OA-475/2024/1023 dated 18.09.2024	3
Director, Rural Development Department and Panchayati Raj, Jammu	i)JKPCC/T/C/2024/310-13 dated 16.07.2024 ii) JKPCC/Sc./OA-475/2024/668 dated 16.08.2024 iii)JKPCC/Sc./OA-475/2024/1020 dated 18.09.2024	4
Jammu Municipal Corporation	i)JKPCC/T/C/2024/298-301 dated 16.07.2024 ii) JKPCC/Sc./OA-475/2024/669 dated 16.08.2024 iii)JKPCC/Sc./OA-475/2024/1022 dated 18.09.2024	5



2. Further, the concerned Local Bodies / Corporations were also requested to share brief status with respect to Plastic Waste Management in terms of :
- Quantity of plastic waste generated in FY 2022-23 & 2023-24.
  - Quantity of Plastic waste collected / segregated (TPD) in FY 2022-23 & 2023-24.
  - Quantity of plastic waste Recycled / treated (TPD) in FY 2022-23 & 2023-24.
  - Quantity of Non- Recyclable plastic waste segregated in FY 2022-23 & 2023-24.
  - Quantity of banned Single Use Plastic waste segregated in FY 2022-23 & 2023-24.
  - Compounding made on defaulters in FY 2022-23 & 2023-24.
  - Disposal of Non- Recycled plastic waste.
- Details of Correspondence are as under:

Local Body / Corporation	No. & Date	Annexure
1. Director General Rural Sanitation, J&K	JKPCC/Sc./OA-475/2024/1216 dated 10.10.2024	6
2. Director, Rural Development Department and Panchayati Raj, Jammu		
1. Commissioner, Jammu Municipal Corporation	JKPCC/Sc./OA-475/2024/1217 dated 10.10.2024	7
2. Commissioner, Srinagar Municipal Corporation		
3. Director, Urban Local Bodies, Jammu		
4. Director, Urban Local Bodies, Kashmir		

3. Details of Plastic Waste generation, collection and treatment, seizure and compounding of banned plastic under Plastic Waste Management Rules, 2021 as per the Annual Reports on the Plastic Waste Management furnished to the J&K PCC by the Commissioner, Jammu Municipal Corporation, Commissioner, Srinagar Municipal Corporation, Director, Urban Local Bodies, Jammu, Director, Urban Local Bodies, Kashmir for the year 2022-2023 and 2023-2024 is tabulated as under:-

*g. Sme*

S. No	Items	2022-23	2023-24
1.	Quantity of Plastic Waste Generated in MT	124.48	146.14
2.	Quantity of Plastic Waste Collected in MT	124.48	146.14
3.	Quantity of Plastic Waste Recycled / Processed in MT	61.94	77.2
4.	Quantity of banned Single Use Plastic seized in MT	40.67	19.33
5.	Compounding made on defaulters in Lac	42.40	28.81
6.	Disposal of Non- Recyclable Plastic Waste	Data not available	

4. Highlights of the Annual Reports submitted by the Urban Local Bodies of UT of Jammu and Kashmir under Plastic Waste Management Rules, 2016 are briefly summarised as under:

- a) There are 32 Material Recovery Facilities (MRFs) operational in Local Bodies / Corporations for collection, segregation & channelization of plastic waste for further recycling in the UT of Jammu and Kashmir.
- b) Waste pickers are being registered with local bodies / corporations.
- c) Checking drives being conducted to phase out manufacture and use of less than 120 micron carry bags & Single Use Plastic (SUP) multilayered plastic which are non-recyclable.
- d) IEC activities being conducted on regular basis to avoid use of polythene carry bags. Approximately 10,000 cloth bags were distributed through CSR in various Districts in public places and at door steps, as an alternative to plastic carry bags.
- e) Penalization including imposition of on-spot fine for sale & use of banned Single Use Plastic and open burning is being practised by local bodies.


5. Other initiatives taken by the Government of Jammu & Kashmir and J&K PCC to discourage use of disposable plastic, plastic littering, plastic burning are as under :

## 493

- a) Ban on Use of Disposable Single Use Plastic water bottles vide No. **356-GAD of 2019**; 08.03.2019 (**Copy enclosed as Annexure 8**).
- b) Constitution of State Level Task Force vide Govt. Order No. **634-JK GAD of 2021** dated 20-07-2021(**Copy enclosed as Annexure 9**).
- c) Constitution of District Level Task Force vide Govt. Order No. **1073-JK GAD of 2021**dated 11-10-2021 (**Copy enclosed as Annexure 10**).
- d) Complete ban on open burning of Municipal Solid Waste including plastic waste in compliance to Hon'ble NGT directions dated 02.01.2017 in OA 199/2024 & 22.07.2019 in OA 247/2017, vide order No. **28-JKPCB of 2020** (**Copy enclosed as Annexure 11**).
- e) Prohibition of littering of plastic waste in and around at any public place, including historical & religious places vide Govt. order No. **72-JK(HUD) of 2020**(**Copy enclosed as Annexure 12**).
- f) No Single Use Plastic manufacturing unit is in operation in J&K. It is also being ensured that plastic carry bags below 120 microns and other plastic sheet/films below 50 microns are not being manufactured, stocked, sold and used in J&K.

### **Prayer:**

In the premises, it is therefore respectfully prayed that the report may kindly be taken on record before the Hon'ble National Green Tribunal for consideration.

  
(Ghansham Singh)JKAS  
Member Secretary 17.08.24  
J&K PCC

**Jammu and Kashmir  
Pollution Control Committee**

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Commissioner,  
Srinagar Municipal Corporation,  
Srinagar.

No:- JKPC/7/C/2024/294-97

Dated: 16-07-2024.

**Sub: - Directions under Section 5 of the Environment (P) Act, 1986 regarding Characterization and Assessment of Plastic Waste by Local Bodies, District Panchayats, SPCBs & PCCs as per methodology developed by CPCB**

**Ref: - CPCB F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024.**

**Whereas,** the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3,6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

**Whereas,** Guidelines on Extended Producer Responsibility for Plastic Packaging and commodities made from compostable plastics or biodegradable plastics were notified by MoEF&CC on February 16, 2022 in Schedule - II of 4<sup>th</sup> amendment of Plastic Waste Management Rules, 2018 (as amended); and

**Whereas,** as per Provision 5.1 of the Schedule-II of PWM Rules (as amended), "The following plastic packaging categories are covered under Extended Producer Responsibility:

- i. Category I: Rigid plastic packaging;
- ii. Category II: Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;
- iii. Category III: Multi-layered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);
- iv. Category IV: Plastic sheet or like used for packaging as well as carry bags & commodities made of compostable plastics;
- v. Category V: Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics"; and

*[Handwritten signature]*

**Whereas**, as per Rule 6(5) of PWM Rules, 2018 (as amended). "The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30<sup>th</sup> June of every year and also estimate the quantity of plastic waste to be generated in following five-year period"; and

**Whereas**, as per Rule 6(8) of PWM Rules, 2018 (as amended), "The local body shall include in the annual report the following details on plastic waste management, namely:-

- i. *Plastic waste generated, including plastic waste existing in dump sites, in a year.*
- ii. *Plastic waste management infrastructure available for collection, segregation, processing;*
- iii. *Projection of plastic waste to be generated;*
- iv. *Status on framing and implementation on byelaws;*
- v. *Actions taken to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items"; and*

**Whereas**, as per Rule 17(4) of PWM Rules, 2018 (as amended), "Every urban local body at District Level shall prepare and submit online an annual report in Form -V (A&B) to the Urban Development Department and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30<sup>th</sup> June every year"; and

**Whereas**, as per Rule 17(6) of PWM Rules, 2018 (as amended), "The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31<sup>st</sup> July of every year"; and

**Whereas**, as per the aforementioned formats for filing Annual Reports, Assessment and Characterization of plastic waste by the Local Bodies, District level Panchayats, SPCBs and PCCs, is to be carried out as per methodology developed by CPCB; and

**Whereas**, the draft Standard Operating Procedure (SOP) for assessment and characterization of plastic waste prepared by the Central Pollution Control Board (CPCB) was circulated during the period February 11, 2024 to March 12, 2024 for comments; and

**Whereas**, the SOP has been finalized incorporating the comments and suggestions from various stakeholders. The same is enclosed at **Annexure-I** and

is also available at CPCBs website ([https://cpcb.nic.in/uploads/plastic\\_waste/SOP\\_PWM\\_24062024.pdf](https://cpcb.nic.in/uploads/plastic_waste/SOP_PWM_24062024.pdf)); and

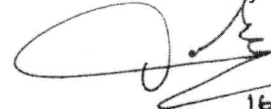
**Whereas**, the Central Pollution Control Board has issued directions to all SPCBs / PCCs for ensuring compliance of the aforesaid provisions by the local bodies and district panchayats vide No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024. **(Copy enclosed)**

Now, therefore, in view of the above direction and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, following directions are issued for compliance:

1. To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
2. To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
3. To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
4. To validate the data submitted by the Local Bodies as per the methodology stipulated in the SoP.
5. To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

You are hereby directed to take necessary action for compliance of aforesaid Directions and submit Action Taken Report to this office within 15 days of issuance of the Direction.

**Encl:- As Above.**

  
16/7/24  
(Vasu Yadav)  
Chairman

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary), Department of Forest, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Commissioner / Secretary to Government, Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
- 3) Regional Director, Pollution Control Committee, Kashmir.

**497**  
**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**Commissioner,  
Srinagar Municipal Corporation,  
Srinagar.**

**No.: JKPCC/Sc./OA- 475/2024/672**

**Date: 16-08-2024**

**Sub: Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.**

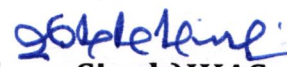
**Ref: JKPCC/T/C/2024/294-297; dated 16.07.2024.**

Sir,

Please refer to the directions issued from this office vide No. JKPCC/T/C/2024/294-297; dated 16.07.2024 on the subject captioned above. In this connection, I am to convey that your reply w.r.t directions as mentioned below is awaited, which may please be expedited & submitted to this office by or before **25.08.2024**.

- 1) To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
- 2) To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
- 3) To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
- 4) To validate the data submitted by the Local Bodies as per the methodology stipulated in the SoP.
- 5) To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

Yours faithfully,

  
(Ghansham Singh)JKAS  
Member Secretary  
16.8.24

**Jammu and Kashmir  
Pollution Control Committee**

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membersecretaryjkpcb@gmail.com

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Silk Factory Road  
Rajbagh, Srinagar, 190 008

Director,  
Urban Local Bodies,  
Jammu.

No:- JKPCCT/14/24/302-05

Dated: 16-07-2024.

**Sub: - Directions under Section 5 of the Environment (P) Act, 1986 regarding Characterization and Assessment of Plastic Waste by Local Bodies, District Panchayats, SPCBs & PCCs as per methodology developed by CPCB**

**Ref: - CPCB F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024.**

**Whereas,** the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3,6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

**Whereas,** Guidelines on Extended Producer Responsibility for Plastic Packaging and commodities made from compostable plastics or biodegradable plastics were notified by MoEF&CC on February 16, 2022 in Schedule – II of 4<sup>th</sup> amendment of Plastic Waste Management Rules, 2018 (as amended); and

**Whereas,** as per Provision 5.1 of the Schedule-II of PWM Rules (as amended), “The following plastic packaging categories are covered under Extended Producer Responsibility:

- i. Category I: Rigid plastic packaging;
- ii. Category II: Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;
- iii. Category III: Multi-layered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);
- iv. Category IV: Plastic sheet or like used for packaging as well as carry bags & commodities made of compostable plastics;
- v. Category V: Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics”; and

*[Handwritten signature]*

**Whereas**, as per Rule 6(5) of PWM Rules, 2018 (as amended). “The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30<sup>th</sup> June of every year and also estimate the quantity of plastic waste to be generated in following five-year period”; and

**Whereas**, as per Rule 6(8) of PWM Rules, 2018 (as amended), “The local body shall include in the annual report the following details on plastic waste management, namely:-

- i. *Plastic waste generated, including plastic waste existing in dump sites, in a year.*
- ii. *Plastic waste management infrastructure available for collection, segregation, processing;*
- iii. *Projection of plastic waste to be generated;*
- iv. *Status on framing and implementation on byelaws;*
- v. *Actions taken to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items”; and*

**Whereas**, as per Rule 17(4) of PWM Rules, 2018 (as amended), “Every urban local body at District Level shall prepare and submit online an annual report in Form –V (A&B) to the Urban Development Department and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30<sup>th</sup> June every year”; and

**Whereas**, as per Rule 17(6) of PWM Rules, 2018 (as amended), “The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31<sup>st</sup> July of every year”; and

**Whereas**, as per the aforementioned formats for filing Annual Reports, Assessment and Characterization of plastic waste by the Local Bodies, District level Panchayats, SPCBs and PCCs, is to be carried out as per methodology developed by CPCB; and

**Whereas**, the draft Standard Operating Procedure (SOP) for assessment and characterization of plastic waste prepared by the Central Pollution Control Board (CPCB) was circulated during the period February 11, 2024 to March 12, 2024 for comments; and

**Whereas**, the SOP has been finalized incorporating the comments and suggestions from various stakeholders. The same is enclosed at **Annexure-I** and

is also available at CPCBs website ([https://cpcb.nic.in/uploads/plastic\\_waste/SOP\\_PWM\\_24062024.pdf](https://cpcb.nic.in/uploads/plastic_waste/SOP_PWM_24062024.pdf)); and

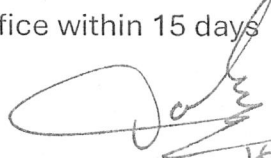
**Whereas,** the Central Pollution Control Board has issued directions to all SPCBs / PCCs for ensuring compliance of the aforesaid provisions by the local bodies and district panchayats vide No. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024. **(Copy enclosed)**

Now, therefore, in view of the above direction and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, following directions are issued for compliance:

1. To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
2. To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
3. To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
4. To validate the data submitted by the Local Bodies as per the methodology stipulated in the SoP.
5. To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

You are hereby directed to take necessary action for compliance of aforesaid Directions and submit Action Taken Report to this office within 15 days of issuance of the Direction.

**Encl:- As Above.**

  
(Vasu Yadav)  
Chairman  
16/7/24

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary), Department of Forest, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Commissioner / Secretary to Government, Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
- 3) Regional Director, Pollution Control Committee, Jammu.

**501**  
**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**Director,  
Urban Local Bodies,  
Jammu.**

**No.: JKPCC/Sc./OA- 475/2024/671**

**Date: 16-08-2024**

**Sub: Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.**

**Ref: JKPCC/T/C/2024/302-305; dated 16.07.2024.**

Sir, *Madam*

Please refer to the directions issued from this office vide No. JKPCC/T/C/2024/302-305; dated 16.07.2024 on the subject captioned above. In this connection, I am to convey that your reply w.r.t directions as mentioned below is awaited, which may please be expedited & submitted to this office by or before **25.08.2024**.

- 1) To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
- 2) To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
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- 5) To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

Yours faithfully,

*(Signature)*  
**(Ghansham Singh)JKAS**  
**Member Secretary 16.8.24**

502

Jammu and Kashmir  
Pollution Control Committee

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

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Director,  
Urban Local Bodies,  
Jammu.

NGT Matter

Reminder

No.: JKPCC/Sc./OA-475/2024/1021

Date: 18 - 09-2024

Sub: Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.

Madam,

With reference to the directions issued from this office vide No. JKPCC/T/C/2024/302-305 dated 16-07-2024 followed by subsequent communication vide No. JKPCC/Sc./OA-475/2024/671 dated 16-08-2024, no reply has been received till now, which may please be expedited and submitted to this office by or before 25-09-2024.

The case is listed for hearing on 18-10-2024.

Yours Sincerely,

(Ghansham Singh) JKAS  
Member Secretary

18.9.24

marked

**Jammu and Kashmir  
Pollution Control Committee**

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membersecretaryjkspcb@gmail.com  
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Rajbagh, Srinagar, 190 008

Director,  
Urban Local Bodies,  
Kashmir.

No:- JKPC/71494/306-09

Dated: 16-07-2024.

**Sub: - Directions under Section 5 of the Environment (P) Act, 1986 regarding Characterization and Assessment of Plastic Waste by Local Bodies, District Panchayats, SPCBs & PCCs as per methodology developed by CPCB**

**Ref: - CPCB F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024.**

**Whereas,** the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3,6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

**Whereas,** Guidelines on Extended Producer Responsibility for Plastic Packaging and commodities made from compostable plastics or biodegradable plastics were notified by MoEF&CC on February 16, 2022 in Schedule - II of 4<sup>th</sup> amendment of Plastic Waste Management Rules, 2018 (as amended); and

**Whereas,** as per Provision 5.1 of the Schedule-II of PWM Rules (as amended), "The following plastic packaging categories are covered under Extended Producer Responsibility:

- i. Category I: Rigid plastic packaging;
- ii. Category II: Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;
- iii. Category III: Multi-layered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);
- iv. Category IV: Plastic sheet or like used for packaging as well as carry bags & commodities made of compostable plastics;
- v. Category V: Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics"; and

*[Handwritten signature]*

**Whereas**, as per Rule 6(5) of PWM Rules, 2018 (as amended). “The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30<sup>th</sup> June of every year and also estimate the quantity of plastic waste to be generated in following five-year period”; and

**Whereas**, as per Rule 6(8) of PWM Rules, 2018 (as amended), “The local body shall include in the annual report the following details on plastic waste management, namely:-

- i. *Plastic waste generated, including plastic waste existing in dump sites, in a year.*
- ii. *Plastic waste management infrastructure available for collection, segregation, processing;*
- iii. *Projection of plastic waste to be generated;*
- iv. *Status on framing and implementation on byelaws;*
- v. *Actions taken to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items”; and*

**Whereas**, as per Rule 17(4) of PWM Rules, 2018 (as amended), “Every urban local body at District Level shall prepare and submit online an annual report in Form –V (A&B) to the Urban Development Department and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30<sup>th</sup> June every year”; and

**Whereas**, as per Rule 17(6) of PWM Rules, 2018 (as amended), “The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31<sup>st</sup> July of every year”; and

**Whereas**, as per the aforementioned formats for filing Annual Reports, Assessment and Characterization of plastic waste by the Local Bodies, District level Panchayats, SPCBs and PCCs, is to be carried out as per methodology developed by CPCB; and

**Whereas**, the draft Standard Operating Procedure (SOP) for assessment and characterization of plastic waste prepared by the Central Pollution Control Board (CPCB) was circulated during the period February 11, 2024 to March 12, 2024 for comments; and

**Whereas**, the SOP has been finalized incorporating the comments and suggestions from various stakeholders. The same is enclosed at **Annexure-I** and

is also available at CPCBs website ([https://cpcb.nic.in/uploads/plastic\\_waste/SOP\\_PWM\\_24062024.pdf](https://cpcb.nic.in/uploads/plastic_waste/SOP_PWM_24062024.pdf)); and

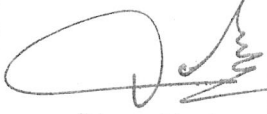
**Whereas**, the Central Pollution Control Board has issued directions to all SPCBs / PCCs for ensuring compliance of the aforesaid provisions by the local bodies and district panchayats vide No. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024. **(Copy enclosed)**

Now, therefore, in view of the above direction and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, following directions are issued for compliance:

1. To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SoP for Assessment and Characterization of Plastic Waste developed by CPCB.
2. To carry out assessment and characterization of plastic waste in at least two Panchayats in association with the J&K PCC.
3. To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
4. To validate the data submitted by the District Panchayats as per the methodology stipulated in the SoP.
5. To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

You are hereby directed to take necessary action for compliance of aforesaid Directions and submit Action Taken Report to this office within 15 days of issuance of the Direction.

Encl:- As Above.

  
(Vasu Yadav)  
Chairman

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary), Department of Forest, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Secretary to the Government, Department of Rural Development & Panchayati Raj, J&K Civil Secretariat, Jammu / Srinagar.
- 3) Regional Director, Pollution Control Committee, Kashmir.

**506**  
**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**Director,  
Urban Local Bodies,  
Kashmir.**

**No.:** JKPCC/Sc./OA- 475/2024/670

**Date:** 16-08-2024

**Sub: Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.**

**Ref:** JKPCC/T/C/2024/306-309; dated 16.07.2024.

Sir, *Madam.*

Please refer to the directions issued from this office vide No. JKPCC/T/C/2024/306-309; dated 16.07.2024 on the subject captioned above. In this connection, I am to convey that your reply w.r.t directions as mentioned below is awaited, which may please be expedited & submitted to this office by or before **25.08.2024**.

- 1) To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
- 2) To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
- 3) To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
- 4) To validate the data submitted by the Local Bodies as per the methodology stipulated in the SoP.
- 5) To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

Yours faithfully,

*Ghansham Singh*  
(Ghansham Singh)JKAS  
Member Secretary

16.8.24

507

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 - 2472881, 2476925



Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu  
**NGT Matter**  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Director,  
Urban Local Bodies,  
Kashmir.**

**Reminder**

No.: JKPC/Sc./OA-475/2024/1023

Date: 18-09-2024

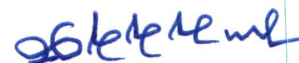
**Sub: Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.**

**Madam,**

With reference to the directions issued from this office vide No. JKPC/T/C/2024/306-309 dated 16-07-2024 followed by subsequent communication vide No. JKPC/Sc./OA-475/2024/670 dated 16-08-2024, no reply has been received till now, which may please be expedited and submitted to this office by or before 25-09-2024.

The case is listed for hearing on 18-10-2024.

**Yours Sincerely,**

  
(Ghansham Singh) JKAS  
Member Secretary

18-9-24



**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

Director,  
Rural Development Department and Panchayati Raj,  
Jammu.

No:- JKPCC/T/c/24/310-13

Dated: 16-07-2024.

**Sub: - Directions under Section 5 of the Environment (Protection) Act, 1986 regarding Characterization and Assessment of Plastic Waste by Local Bodies, District Panchayats, SPCBs & PCCs as per methodology developed by CPCB**

**Ref: - CPCB F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024.**

**Whereas**, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3,6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

**Whereas**, Guidelines on Extended Producer Responsibility for Plastic Packaging and commodities made from compostable plastics or biodegradable plastics were notified by MoEF&CC on February 16, 2022 in Schedule – II of 4<sup>th</sup> amendment of Plastic Waste Management Rules, 2018 (as amended); and

**Whereas**, as per Provision 5.1 of the Schedule-II of PWM Rules (as amended), “The following plastic packaging categories are covered under Extended Producer Responsibility:

- i. Category I: Rigid plastic packaging;
- ii. Category II: Flexible plastic packaging of single layer or multilayer (more than one layer with different types of plastic), plastic sheets or like and covers made of plastic sheet, carry bags, plastic sachet or pouches;
- iii. Category III: Multi-layered plastic packaging (at least one layer of plastic and at least one layer of material other than plastic);
- iv. Category IV: Plastic sheet or like used for packaging as well as carry bags & commodities made of compostable plastics;
- v. Category V: Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics”; and

*[Handwritten signature]*

**Whereas**, as per Rule 7A(1) of PWM Rules, 2018 (as amended). “The Panchayat at District level shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30<sup>th</sup> June of every year and also estimate the quantity of plastic waste to be generated in following five-year period”; and

**Whereas**, as per Rule 7A(3) of PWM Rules, 2018 (as amended), “The Panchayat at District level shall include in the annual report the following details on plastic waste management, namely:-

- i. *Plastic waste generated, including plastic waste existing in dump sites, in a year.*
- ii. *Plastic waste management infrastructure available for collection, segregation, processing;*
- iii. *Projection of plastic waste to be generated;*
- iv. *Status on framing and implementation on byelaws;*
- v. *Actions taken to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items”; and*

**Whereas**, as per Rule 17(4) of PWM Rules, 2018 (as amended), “Every Panchayat at District Level shall prepare and submit online an annual report in Form –V (A&B) to the Urban Development Department and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30<sup>th</sup> June every year”; and

**Whereas**, as per Rule 17(6) of PWM Rules, 2018 (as amended), “The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31<sup>st</sup> July of every year”; and

**Whereas**, as per the aforementioned formats for filing Annual Reports, Assessment and Characterization of plastic waste by the Local Bodies, District level Panchayats, SPCBs and PCCs, is to be carried out as per methodology developed by CPCB; and

**Whereas**, the draft Standard Operating Procedure (SOP) for assessment and characterization of plastic waste prepared by the Central Pollution Control Board (CPCB) was circulated during the period February 11, 2024 to March 12, 2024 for comments; and

**Whereas**, the SOP has been finalized incorporating the comments and suggestions from various stakeholders. The same is enclosed at **Annexure-I** and



is also available at CPCBs website ([https://cpcb.nic.in/uploads/plastic\\_waste/SOP\\_PWM\\_24062024.pdf](https://cpcb.nic.in/uploads/plastic_waste/SOP_PWM_24062024.pdf)); and

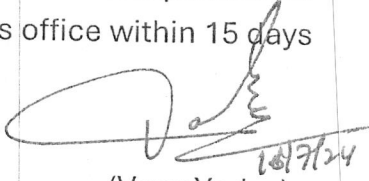
**Whereas**, the Central Pollution Control Board has issued directions to all SPCBs / PCCs for ensuring compliance of the aforesaid provisions by the local bodies and district panchayats vide No. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024. **(Copy enclosed)**

Now, therefore, in view of the above direction and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, following directions are issued for compliance:

1. To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SoP for Assessment and Characterization of Plastic Waste developed by CPCB.
2. To carry out assessment and characterization of plastic waste in at least two Panchayats in association with the J&K PCC.
3. To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
4. To validate the data submitted by the District Panchayats as per the methodology stipulated in the SoP.
5. To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

You are hereby directed to take necessary action for compliance of aforesaid Directions and submit Action Taken Report to this office within 15 days of issuance of the Direction.

Encl:- As Above.

  
(Vasu Yadav)  
Chairman

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary), Department of Forest, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Secretary to the Government, Department of Rural Development & Panchayati Raj, J&K Civil Secretariat, Jammu / Srinagar.
- 3) Regional Director, Pollution Control Committee, Jammu.

**511**  
**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**Director,  
Rural Development and Panchayat Raj,  
Jammu.**


No.: JKPC/Sc./OA- 475/2024/668 Date: 16 08-2024  
Sub: Directions under Section 5 of the Environment (P) Act, 1986  
regarding characterization and Assessment of Plastic Waste by  
Local Bodies, district Panchayats, SPCBs & PCCs as per  
methodology development by CPCB.  
Ref: JKPC/T/C/2024/310-313; dated 16.07.2024.

Sir,

Please refer to the directions issued from this office vide No. JKPC/T/C/2024/310-13; dated 16.07.2024 on the subject captioned above. In this connection, I am to convey that your reply w.r.t directions as mentioned below is awaited, which may please be expedited & submitted to this office by or before **25.08.2024**.

- 1) To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
- 2) To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
- 3) To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
- 4) To validate the data submitted by the District Panchayats as per the methodology stipulated in the SoP.
- 5) To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

Yours faithfully,

  
(Ghansham Singh)JKAS  
Member Secretary 16. 8.24

512

**Jammu and Kashmir  
Pollution Control Committee**  
chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com  
0191 - 2472881, 2476925



Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu,  
180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Director,  
Rural Development and Panchayat Raj,  
Jammu.**

NGT Matter

**Reminder**

No.: JKPC/Sc./OA-475/2024/1020

Date: 18 - 09-2024

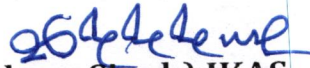
**Sub: Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.**

Sir,

With reference to the directions issued from this office vide No. JKPC/T/C/2024/310-313 dated 16-07-2024 followed by subsequent communication vide No. JKPC/Sc./OA-475/2024/668 dated 16-08-2024, no reply has been received till now, which may please be expedited and submitted to this office by or before 25-09-2024.

The case is listed for hearing on 18-10-2024.

**Yours Sincerely,**

  
(Ghansham Singh) JKAS  
Member Secretary

18.9.24



**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest Complex  
Transport Nagar, Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

Commissioner,  
Jammu Municipal Corporation,  
Jammu.

No:- JKPCCC/T/C/2024/298-301

Dated: 16-07-2024.

**Sub: - Directions under Section 5 of the Environment (P) Act, 1986 regarding Characterization and Assessment of Plastic Waste by Local Bodies, District Panchayats, SPCBs & PCCs as per methodology developed by CPCB**

**Ref: - CPCB F. No. CP-20/117/2021-UPC-II-HO-CPCB-HO-Part (7) dated 04-07-2024.**

**Whereas**, the Ministry of Environment, Forest & Climate Change (MoEF&CC) notified the PWM Rules, 2016, in exercise of the powers conferred under section 3,6, & 25 of the Environmental (Protection) Act, 1986 Vide Notification No. G.S.R. 320 (E) dated March 27, 2016; and

**Whereas**, Guidelines on Extended Producer Responsibility for Plastic Packaging and commodities made from compostable plastics or biodegradable plastics were notified by MoEF&CC on February 16, 2022 in Schedule – II of 4<sup>th</sup> amendment of Plastic Waste Management Rules, 2018 (as amended); and

**Whereas**, as per Provision 5.1 of the Schedule-II of PWM Rules (as amended), "The following plastic packaging categories are covered under Extended Producer Responsibility:

- i. Category I: Rigid plastic packaging;
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- iv. Category IV: Plastic sheet or like used for packaging as well as carry bags & commodities made of compostable plastics;
- v. Category V: Plastic sheet or like used for packaging as well as carry bags and commodities made of biodegradable plastics"; and

*Ed*

**Whereas**, as per Rule 6(5) of PWM Rules, 2018 (as amended). “The local body shall undertake assessment of plastic waste generated, including plastic waste existing in dump sites, by the 30<sup>th</sup> June of every year and also estimate the quantity of plastic waste to be generated in following five-year period”; and

**Whereas**, as per Rule 6(8) of PWM Rules, 2018 (as amended), “The local body shall include in the annual report the following details on plastic waste management, namely:-

- i. *Plastic waste generated, including plastic waste existing in dump sites, in a year.*
- ii. *Plastic waste management infrastructure available for collection, segregation, processing;*
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- iv. *Status on framing and implementation on byelaws;*
- v. *Actions taken to prevent stocking, distribution, sale and usage of prohibited Single Use Plastic items”; and*

**Whereas**, as per Rule 17(4) of PWM Rules, 2018 (as amended), “Every urban local body at District Level shall prepare and submit online an annual report in Form -V (A&B) to the Urban Development Department and also to the State Pollution Control Board or Pollution Control Committee concerned by the 30<sup>th</sup> June every year”; and

**Whereas**, as per Rule 17(6) of PWM Rules, 2018 (as amended), “The State Pollution Control Board or Pollution Control Committee shall prepare and submit online an annual report in Form VI to the Central Pollution Control Board on the implementation of these rules by the 31<sup>st</sup> July of every year”; and

**Whereas**, as per the aforementioned formats for filing Annual Reports, Assessment and Characterization of plastic waste by the Local Bodies, District level Panchayats, SPCBs and PCCs, is to be carried out as per methodology developed by CPCB; and

**Whereas**, the draft Standard Operating Procedure (SOP) for assessment and characterization of plastic waste prepared by the Central Pollution Control Board (CPCB) was circulated during the period February 11, 2024 to March 12, 2024 for comments; and

**Whereas**, the SOP has been finalized incorporating the comments and suggestions from various stakeholders. The same is enclosed at **Annexure-I** and



is also available at CPCBs website ([https://cpcb.nic.in/uploads/plastic\\_waste/SOP\\_PWM\\_24062024.pdf](https://cpcb.nic.in/uploads/plastic_waste/SOP_PWM_24062024.pdf)); and

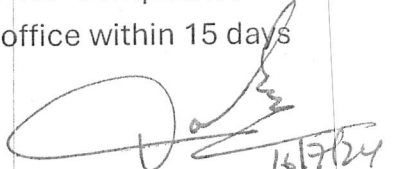
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Now, therefore, in view of the above direction and in exercise of powers vested under Section 5 of Environment (Protection) Act, 1986 to the Chairman, following directions are issued for compliance:

1. To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
2. To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
3. To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
4. To validate the data submitted by the Local Bodies as per the methodology stipulated in the SoP.
5. To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

You are hereby directed to take necessary action for compliance of aforesaid Directions and submit Action Taken Report to this office within 15 days of issuance of the Direction.

Encl:- As Above.

  
(Vasu Yadav)  
Chairman

Copy to the:-

- 1) Financial Commissioner (Additional Chief Secretary), Department of Forest, Ecology and Environment, Civil Secretariat, Jammu / Srinagar.
- 2) Commissioner / Secretary to Government, Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar.
- 3) Regional Director, Pollution Control Committee, Jammu.

**516**  
**Jammu and Kashmir Pollution Control Committee**

Parivesh Bhavan, Forest Complex || Silk Factory Road  
Transport Nagar, Jammu, 180 006 || Rajbagh, Srinagar, 190 008

**The Commissioner,  
Jammu Municipal Corporation,  
Jammu.**


**No.:** JKPC/Sc./OA- 475/2024/669 **Date:** 16-08-2024  
**Sub:** Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.  
**Ref:** JKPC/T/C/2024/298-301; dated 16.07.2024.

Sir,

Please refer to the directions issued from this office vide No. JKPC/T/C/2024/298-301; dated 16.07.2024 on the subject captioned above. In this connection, I am to convey that your reply w.r.t directions as mentioned below is awaited, which may please be expedited & submitted to this office by or before **25.08.2024**.

- 1) To carry out Assessment and Characterization of plastic waste for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the SOP for Assessment and Characterization of Plastic Waste developed by CPCB.
- 2) To carry out assessment and characterization of plastic waste in at least two Local Bodies in association with the J&K PCC.
- 3) To monitor the implementation of this SoP by the concerned stakeholders in your jurisdiction.
- 4) To validate the data submitted by the Local Bodies as per the methodology stipulated in the SoP.
- 5) To carry out Assessment and Characterization of plastic waste in your jurisdiction for the purpose of reporting in the Annual Report, as per provision of PWM Rules, in accordance with the methodology stipulated in the SoP.

Yours faithfully,

  
(Ghansham Singh)JKAS  
Member Secretary 16.8.24

517

Jammu and Kashmir  
Pollution Control Committee

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 - 2472881, 2476925



Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu,  
180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

Commissioner,  
Jammu Municipal Corporation,  
Jammu.

NGT Matter

Reminder

No.: JKPCC/Sc./OA-475/2024/1022

Date: 18 - 09-2024

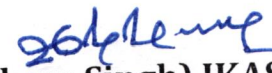
Sub: Directions under Section 5 of the Environment (P) Act, 1986 regarding characterization and Assessment of Plastic Waste by Local Bodies, district Panchayats, SPCBs & PCCs as per methodology development by CPCB.

Sir,

With reference to the directions issued from this office vide No. JKPCC/T/C/2024/298-301 dated 16-07-2024 followed by subsequent communication vide No. JKPCC/Sc./OA-475/2024/669 dated 16-08-2024, no reply has been received till now, which may please be expedited and submitted to this office by or before 25-09-2024.

The case is listed for hearing on 18-10-2024.

Yours Sincerely,

  
(Ghansham Singh) JKAS  
Member Secretary  
18.9.24



**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



**518**

**ITUWTSA**  
NEW DELHI 2024

*Annexure-6*  
Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu,  
180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

1. Director General,  
Rural Sanitation,  
Jammu & Kashmir
2. Director,  
Rural Development and Panchayat Raj,  
Jammu.

No.: JKPC/Sc./OA-475/2024/ **1216**

Date: **10**-10-2024

**Sub: O.A No.475/2024 News item titled "Mountains of plastic are choking The Himalayan States " appearing in the Hindu dated 04-03-2024.**

Ref:- JKPC/Sc.OA-475/24/1113 dated 30-09-2024

Madam/Sir,

With reference to this office vide No. JKPC/Sc./OA-475/24/1113 dated 12-10-2024 on the subject captioned above, wherein you have been requested to share brief status report w.r.t. Plastic Waste Management in term of :-

1. Quantity of plastic waste generated in FY 2022-23 & 2023-24
2. Quantity of plastic waste Collected/Segregated (TPD) in FY 2022-23 & 2023-24
3. Quantity of plastic waste Recycled/ treated (TPD) in FY 2022-23 & 2023-24
4. Quantity of Non-Recyclable plastic waste segregated in FY 2022-23 & 2023-24.
5. Quantity of banned Single Use Plastic including polybags seized in FY 2022-23 & 2023-24
6. Compounding made on defaulters in FY 2022-23 & 2023-24
7. Disposal of Non-Recyclable plastic waste.

As such you are again requested to expedite and share with J&KPCC, the status report by or before 10-10-2024 as the case is listed for hearing on 18-10-2024.

Yours faithfully,

*mailed*

*Ghansham Singh*  
(Ghansham Singh) JKAS  
Member Secretary 10.10.24

**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



519



Annexure - 7  
Parivesh Bhavan, Forest  
Complex  
Transport Nagar, Jammu,  
180 006  
Silk Factory Road  
Rajbagh, Srinagar, 190 008

1. The Commissioner,  
Jammu Municipal Corporation  
Jammu.
2. The Commissioner,  
Srinagar Municipal Corporation  
Srinagar.
3. The Director,  
Urban Local Bodies,  
Jammu.
4. The Director,  
Urban Local Bodies,  
Kashmir.

No.: JKPC/Sc./OA-475/2024/ **1217**

Date: **10** - 10-2024

**Sub: O.A No.475/2024 News item titled "Mountains of plastic are choking The Himalayan States " appearing in the Hindu dated 04-03-2024.**

Ref:- JKPC/Sc.OA-475/24/1113 dated 30-09-2024

Madam/Sir,

With reference to this office vide No. JKPC/Sc./OA-475/24/1113 dated 12-10-2024 on the subject captioned above, wherein you have been requested to share brief status report w.r.t. Plastic Waste Management in term of :-

1. Quantity of plastic waste generated in FY 2022-23 & 2023-24
2. Quantity of plastic waste Collected/Segregated (TPD)in FY 2022-23 & 2023-24
3. Quantity of plastic waste Recycled/ treated (TPD) in FY 2022-23 & 2023-24
4. Quantity of Non-Recyclable plastic waste segregated in FY 2022-23 & 2023-24.
5. Quantity of banned Single Use Plastic including polybags seized in FY 2022-23 & 2023-24
6. Compounding made on defaulters in FY 2022-23 & 2023-24
7. Disposal of Non-Recyclable plastic waste.

As such you are again requested to expedite and share with J&KPCC, the status report by or before 10-10-2024 as the case is listed for hearing on 18-10-2024.

Yours faithfully,

*marked B*

*(Signature)*  
(Ghansham Singh) JKAS  
Member Secretary

**10.10.24**



**Government of Jammu and Kashmir  
General Administration Department  
Civil Secretariat, Jammu**

**Subject:** Use of single use plastic water bottles in Government Offices.

**Reference:** U.O. File No.FST/PCB/9/2019 dated 05.02.2019 from Forest, Environment & Ecology Department.

**Government Order No.356-GAD of 2019**

**Dated:** 08 .03.2019

Keeping in view, the adverse impact on health and in order to avoid environmental hazards, it is hereby ordered that henceforth:-

- (i) All Government Offices/Boards/Corporations/Autonomous Bodies/Universities Units in the state of Jammu and Kashmir shall dispense with the use of single use plastic water bottles in their respective offices and make alternate arrangements for safe drinking water that does not generate plastic waste; and
- (ii) Only multi-use water bottles/dispensers/containers will be allowed in Government Offices, instead water bottles of alternative materials like Glass, Steel, Aluminum, etc may be used.

All the concerned Departments/Organizations will ensure compliance of the above order in letter and spirit.

By order of the Government of Jammu and Kashmir.

**Sd/-**

(Hilal Ahmad), IAS,  
Commissioner/Secretary to the Government

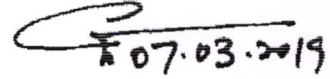
Dated:- 08.03.2019

No-GAD(Adm)45/2018-III

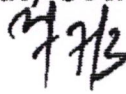
Copy to the:-

1. All Administrative Secretaries.
2. Commissioner/Secretary to the Government, Forest, Environment & Ecology Department. **His U.O. file is also returned herewith.**

3. Divisional Commissioner, Jammu/Kashmir/Ladakh.
4. All Managing Directors, PSUs/Corporations.
5. All Deputy Commissioners.
6. Director, Archives, Archaeology & Museums, J&K.
7. OSD to Advisor (K), (G), (S) & (KS) to the Hon'ble Governor.
8. Private Secretary to the Chief Secretary.
9. Private Secretary to the Commissioner/Secretary to the Government, GAD.
10. Government order file/Stock file/GAD website.

  
07.03.2019

(Girdhari Lal), KAS,  
Deputy Secretary to the Government



**GOVERNMENT OF JAMMU AND KASHMIR  
GENERAL ADMINISTRATION DEPARTMENT  
CIVIL SECRETARIAT, SRINAGAR**

**Subject: - Constitution of a Special Task Force for elimination of Single Use Plastic and addressing the issue of plastic pollution in the Union territory of Jammu and Kashmir.**

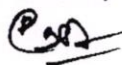
**Government Order No.634-JK(GAD) of 2021  
Dated:20.07.2021**

Sanction is hereby accorded to the constitution of a Special Task Force, comprising the following, for elimination of Single Use Plastic and addressing the issue of plastic pollution in the Union territory of Jammu and Kashmir:

1.	Chief Secretary, J&K	Chairman
2.	Chairman, J&K Pollution Control Committee	Member
3.	Administrative Secretary, Department of Rural Development and Panchayati Raj, J&K	Member
4.	Administrative Secretary, Housing & Urban Development Department, J&K	Convener
5.	Administrative Secretary, Industries & Commerce Department, J&K.	Member
6.	Administrative Secretary, School Education Department, J&K	Member
7.	Administrative Secretary, Department of Forest, Ecology & Environment, J&K	Member
8.	Administrative Secretary, Higher Education Department, J&K	Member

**The terms of Reference of the Committees shall be as under:-**

- i) To prepare a comprehensive Action Plan for implementation of provisions of Plastic Waste Management Rules 2016, and enforcement of the ban on single use plastic items.
- ii) To organize regular meetings of State Level Monitoring Committee for purpose of monitoring of implementation of the PWM Rules, 2016.
- iii) To further strengthen Urban Local Bodies and Gram Panchayats for fulfilling responsibilities cost under PWM Rules, 2016.





- iv) To leverage funds available under Swachh Bharat Mission 2.0 for development of waste management infrastructure to mitigate plastic pollution in J&K.
- v) To effectively strategize the implementation of SRO 231 dated 26-03-2019, for banning Single Use Plastic (SUP) in J&K.
- vi) To mobilize and build a strong public movement for elimination of SUP with wider public participation including educational institutions (Schools, Colleges, Universities etc.) NCC, NSS, Scouts, Youth Clubs, Eco clubs, Opinion Makers and Voluntary Organizations through Urban Local Bodies.
- vii) To encourage and incentivize the industry involved in the manufacture of eco-friendly biodegradable substitutes for SUP.

The Committee shall meet atleast once in six months.

**By order of the Government of Jammu & Kashmir.**

**Sd/-**

(Manoj Kumar Dwivedi) IAS  
**Commissioner/Secretary to the Government**

No.GAD-ADM/236/2021-09-GAD


Dated:20.07.2021

Copy to the:-

1. Chairman, J&K Pollution Control Board.
2. Principal Secretary to the Government, Department of Rural Development & Panchayati Raj.
3. Principal Secretary to the Government, Housing & Urban Development Department.
4. Principal Secretary to the Lieutenant Governor.
5. Principal Secretary to the Government, Industries & Commerce Department.
6. Principal Secretary to the Government, School Education Department.
7. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
8. Commissioner/Secretary to the Government, Department of Forest, Ecology & Environment. The Departmental U.O file is returned herewith.
9. Administrative Secretary, Higher Education Department.
10. Director Information, J&K.
11. All Deputy Commissioners.
12. Director, Archives, Archaeology & Museums.
13. Private Secretary to the Chief Secretary, J&K.
14. Private Secretary to Advisor (F)/(B) & (BK) to the Lieutenant Governor.
15. Private Secretary to Commissioner/Secretary to the Government, GAD.
16. Government Order/Stock file/Website, GAD.

(Malik Suhail)

Deputy Secretary to the Government

  
20/07

**Government of Jammu and Kashmir  
General Administration Department  
Civil Secretariat, J&K**

**Subject:-** Constitution of Divisional Level Plastic Waste Management Cell, District Level Plastic Waste Management Cell and ULB Level Plastic Waste Management Cell and District Level Task Force.

**Government Order No: 1073-JK(GAD) of 2021  
Dated: 11 .10.2021**

Sanction is hereby accorded to the constitution of Divisional Level Plastic Waste Management Cell, District Level Plastic Waste Management Cell, ULB Level Plastic Waste Management Cell and the District Level Special Task Force, comprising the following, for effecting of Plastic Waste Management and elimination of Single Use Plastic (SUP):-

**Divisional Level Plastic Waste Management Cell:**  
**(Jammu Division):**

1	Divisional Commissioner, Jammu	Chairman
2	Commissioner, Jammu Municipal Corporation.	Member
3	Director, Urban Local Bodies, Jammu.	Convener
4	Director, Rural Development Department, Jammu.	Member
5	Director, Rural Sanitation, J&K.	Member
6	Any other member(s) to be co-opted by the Cell	Member (s)

**Kashmir Division:**

1	Divisional Commissioner, Kashmir.	Chairman
2	Commissioner, Srinagar Municipal Corporation.	Member
3	Director, Urban Local Bodies, Kashmir.	Convener
4	Director, Rural Development Department, Kashmir.	Member
5	Director, Rural Sanitation, J&K.	Member
6	Any other member(s) to be co-opted by the Cell	Member (s)

**District Level Plastic Waste Management Cell:**

1	Deputy Commissioner	Chairman
2	Additional Deputy Commissioner	Member
3	General Manager, District Industries Centre	Member
4	Assistant Commissioner Development	Member

*AK*

5	District Panchayat Officer	Member
6	Respective CEO(s) of ULB(s)	Member
7	District Officer, J&K Pollution Control Committee	Member
8	Any other member(s) to be co-opted by the Cell	Member(s)

**ULB Level Plastic Waste Management Cell:**

1	Chief Executive Officer/Executive Officer of the respective ULB	Chairman
2	Sanitary Inspector	Member
3	Representative of PW(R&B) Department not below the rank of AEE	Member
4	District Officer, J&K Pollution Control Committee	Member

**Terms of Reference:**

- I. To effectively implement the Action Plan on elimination of single use plastics and the Plastic Waste Management Rules, 2016 (read with amendments), in the Jammu & Kashmir.
- II. To comply with and implement the decisions taken from time to time by the Special Task Force constituted for the purpose.

**District Level Special Task Force :-**

1	Additional Deputy Commissioner	Chairman
2	General Manager, District Industries Centre	Member
3	Chief Executive Officer / Executive Officer of Municipal Councils / Committees falling within the jurisdiction of respective district.	Member(s).
4	District Panchayat Officer	Member
5	District Officer, J&K Pollution Control Committee	Member
6	Any other member(s) to be co-opted by the Special Task Force	Member(s)

**Terms of Reference:**

1. To monitor strict implementation of the UT level Comprehensive Action Plan for elimination of Single Use Plastic in the District.
2. To mobilize and build strong public movement for elimination of Single Use Plastic by ensuring wider public participation, including educational institutions (Schools, Colleges, Universities, etc), NCC, NSS, Scouts,

*OR*

Youth Clubs, Eco Clubs, Opinion Makers and Voluntary Organizations.

3. To encourage and promote manufacture & usage of Eco-friendly biodegradable substitutes for Single Use Plastic.
4. To implement & enforce the Plastic Waste Management Rules, 2016 (read with amendments notified in the year 2021).

**By Order of the Government of Jammu and Kashmir.**

**Sd/-**

**(Manoj Kumar Dwivedi) IAS**

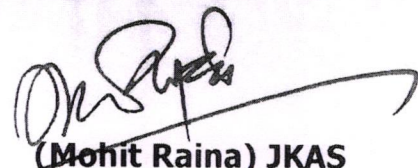
Commissioners/Secretary to the Government

GAD-ADM/236/2021-09-GAD

Dated: 11.10.2021

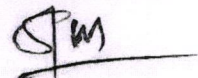
Copy to the:-

1. Chairman, J&K Pollution Control Board.
2. Principal Secretary to the Government, Department of Rural Development & Panchayati Raj.
3. Principal Secretary to the Government, Housing & Urban Development Department.
4. Principal Secretary to the Government, Public Works (R&B) Department.
5. Principal Secretary to the Lieutenant Governor, J&K.
6. Principal Secretary to the Government, Industries & Commerce Department.
7. Principal Secretary to the Government, School Education Department.
8. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
9. Commissioner/Secretary to the Government, Department of Forest, Ecology & Environment.
10. Administrative Secretary, Higher Education Department.
11. Divisional Commissioner, Kashmir/Jammu.
12. All Deputy Commissioners.
13. Director, Archives, Archaeology and Museums, J&K.
14. Private Secretary to the Chief Secretary, J&K.
15. Private Secretary to Advisor (F) & (B) to the Lieutenant Governor.
16. Private Secretary to Commissioner/Secretary to the Government, GAD.
17. Government Order/Stock file/Website, GAD



**(Mohit Raina) JKAS**

Under Secretary to the Government





Winter office: November-April  
Parvesh Bihawan, Gladni,  
Transport Nagar, Narwal,  
Jammu. (J&K) 180006.  
Ph./Fax: 0191-2476925

Summer Office: May-October  
Sheikh-ul-Allah Campus,  
Behind Govt. Silk Factory,  
Rajbagh, Srinagar (J&K) 190008  
Ph./Fax: 0194-2311163.

email: membersecretaryjkpcb@gmail.com

ORDER NO:- 28 -JKPCB of 2020

DATED:- 04-02-2020

Sub:- Complete prohibition on open burning of Municipal Solid Waste including Plastic Waste.  
Ref:- Hon'ble NGT direction dt. 02-01-2017 in OA 199/2014 and dt. 22-07-2019 in OA 247/2017.

Whereas, Rule 4 (2) of Solid Waste Management Rules, 2016 prohibits waste generators from throwing, burning or burying of solid waste generated by them on streets, open public spaces outside their premises or in the drain or water bodies, and

Whereas, Rule 15 (g) of Solid Waste Management Rules, 2016 makes it incumbent upon the local authorities and Panchayats to direct the waste generators not to litter i.e throw or unscientifically dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc. or burn or bury waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to the authorized waste pickers or waste collectors authorized by the local body, and

Whereas, Rule 15 (k) of Solid Waste Management Rules, 2016 provides that the local authorities and panchayats shall direct the street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorized by local body, and

Whereas, as per Rule 6 [2(g)] of Plastic Waste Management (Amendment) Rules, 2018 and the Hon'ble NGT direction dt. 22-07-2019 in OA 247/2017, open burning of Plastic Waste is strictly prohibited, and

Whereas, Hon'ble National Green Tribunal (NGT) vide Order dt. 02-01-2017 in the case of Mrs. Almitra H. Patel and Capt. J.S Velu V/s Union of India, and others, in Original Application No. 199 of 2014 prohibits open burning of waste on lands, including landfill sites and any violator is liable to pay Environmental Compensation of Rs. 5000/- (Rupees Five Thousand only) in case of simple burning, while Rs. 25000/- (Rupees Twenty Five Thousand only) in case of bulk waste burning as per the directions.

Now, therefore, in exercise of powers vested in the Board under Section 17(1) J read with Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981, it is enjoined upon all the stakeholders including Urban Local Bodies, Gram Panchayats etc., to ensure strict compliance in terms of the legal position referred above and also adhere strictly to the directives issued by the Hon'ble NGT in the matter.

Issued with the approval of Competent Authority.

*(Signature)*  
(B. M. Sharma)  
Member Secretary  
PCB, Jammu

No:- JKPCB/NGT/33/019/198-232

Dt. 04-02-2020.

Copy to the:-

- 1) Principal Secretary to Govt. Housing and Urban Development Deptt., Civil Secretariat, Jammu for inf. & n/a.
- 2) Commissioner/Secretary to Govt. Deptt. of Forests, Ecology and Env. Civil Secretariat, Jammu for inf. & n/a
- 3) Commissioner/Secretary to Govt. Deptt. of Rural Dev. and Panchayati Raj, Civil Secretariat, Jammu for inf. & n/a.
- 4-5) Regional Director, J&K Pollution Control Board, Jammu / Kashmir.
- 6-25) Chairman, District Environment Committee / District Magistrate \_\_\_\_\_, for inf. & n/a.
- 26-27) Commissioner, Municipal Corporations, Jammu / Srinagar for information and necessary action.
- 28-29) Director, Industries and Commerce Department, Jammu / Kashmir for information and necessary action.

**Government of Jammu and Kashmir**  
**Housing & Urban Development Department**  
**Civil Secretariat Jammu/Srinagar**

Sub:- Original Application (O.A) No. 247/2017 titled Central Pollution Control Board versus State of Andaman & Nicobar & Ors – Imposition ban on littering of Plastic waste at historical, religious and public places thereof.

**Government Order No. 72 -JK (HUD) of 2020**  
**Dated: 22-02-2020**

In compliance to order dated 22.07.2019 passed by the Hon'ble National Green Tribunal in O.A No. 247/2017 titled Central Pollution Control Board versus State of Andaman & Nicobar & Ors and in terms of the Plastic Waste Management Rules, 2016 issued by the Government of India, Ministry of Environment, Forest and Climate Change, sanction is hereby accorded to the prohibition of littering of plastic waste in and around at any public place, including historical & religious places within the territorial jurisdiction of whole Union territory of Jammu and Kashmir.

By order of the Government of Jammu and Kashmir.

Sd/

**(Dheeraj Gupta) IAS**

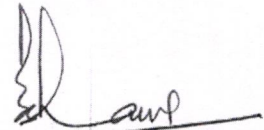
Principal Secretary to Government  
Housing & Urban Development Department

No: HUD/Lit/SMC/124/2018-NGT

Dated:- 22.02.2020

Copy to the:-

1. Principal Secretary to Lieutenant Governor.
2. Joint Secretary, Ministry of Home Affairs (J&K), Government of India, New Delhi.
3. Commissioner/Secretary to Government, Department of Forest, Environment & Ecology.
4. Chairman, Pollution Control Board, J&K.
5. Commissioner, Municipal Corporation, Jammu/Srinagar.
6. Director, Urban Local Bodies, Jammu/Kashmir.
7. Municipal Corporation/Council/Committee .....
8. Private Secretary to the Chief Secretary.
9. Private Secretary to Principal Secretary to Government, Housing & Urban Dev. Department.
10. Government Order file (w.2.s.c)
11. Stock file.



**Dr. R.S Sharma (KAS)**

Additional Secretary to Government  
Housing & Urban Development Department